

financial commitment the Government of India have with regard to them?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): A statement is laid on the Table of the House. [Placed in Library. See No. P-83/52]

Shri K. S. Rao: May I know whether there are any negroes among the students?

Shri K. D. Malaviya: I am not aware.

Shri K. K. Basu: May we know whether the students are selected by the countries from where they come, or has our Government anything to do with it?

Shri K. D. Malaviya: The students are selected by the countries from which they come. They have the say.

Shri B. S. Murthy: May we know, sir, what exactly is the charge incurred by the Government of India in giving the facilities for these foreign students?

مستتر آف ایجوکیشن اینڈ نیچرل
ریسورسز اینڈ سائنٹیفک ریسرچ
(مولانا آزاد): اس اسٹیٹمنٹ میں یہ
تمام تفصیل موجود ہیں۔ اگر کوئی
دیکھے تو معلوم ہو جائے گا۔

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): All these details are shown in this statement.]

Shri K. K. Basu: May we know whether Government have any information as to the result of this study tour in our country?

Shri K. D. Malaviya: Yes, we keep ourselves posted with all those things.

Shri Raghavaiah: May I know whether there are any students from China?

Shri K. D. Malaviya: I do not think so.

Shri Raghavaiah rose—

Mr. Speaker: Let him not make a suggestion now. He has got the information that there are none.

WATER PROBLEM IN KHARGPUR AND KALAI KUNDA

*642. Shri S. C. Samanta: (a) Will the Minister of Natural Resources and Scientific Research be pleased to state how many times and when the water

problems in Khargpur and Kalai Kunda in the district of Midnapur (West Bengal) have been studied by the Eastern Circle of the Geological Survey of India?

(b) What are the findings of the studies?

(c) What steps have Government taken or do propose to take in the matter?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (c): A statement giving the information required is laid on the Table of the House. [See Appendix IV, annexure No. 5]

Shri S. C. Samanta: May I know whether these studies were undertaken on the initiative of the Survey Department or on the request of the West Bengal Government?

Shri K. D. Malaviya: I am not aware how these surveys originated, but the Engineering and Geological Departments of the Geological Survey of India undertook them.

Shri S. C. Samanta: May I know whether Government intend to undertake any other studies in any other part of Midnapore District at present or in the future?

Shri K. D. Malaviya: There is no immediate programme as suggested by the hon. Member.

DELHI GRAIN SYNDICATE

*643. Shri Tushar Chatterjea: Will the Minister of Home Affairs be pleased to make a statement regarding the investigations now proceeding into the affairs of the Delhi Grain Syndicate?

The Deputy Minister of Home Affairs (Shri Datar): A statement is laid on the Table of the House. [See Appendix IV, annexure No. 6].

Shri Tushar Chatterjea: The statement says that as a result of a special enquiry, the management of the affairs of the Syndicate were taken over by Government. May I know whether the report can be published for the benefit of the Members of the House?

Shri Datar: It will be considered.

Shri Tushar Chatterjea: May I know whether Government is aware that the Syndicate is in default of payment of Rs. 8 lakhs to the Income-tax Department, and if so, what action has been taken in the matter?

Shri Datar: Some of the officials of the Office of the Director of Civil Supplies have been suspended, and then a

report was called for regarding the working of this Delhi Syndicate, and the matter has been referred to the Police to find out whether any offences have been committed under the penal law.

Shri Tushar Chatterjee: In connection with the Police investigation, may I know whether it is a fact that the Chairman of the Syndicate moved for bail in anticipation of arrest, and that he was granted such bail by the District Magistrate?

Mr. Speaker: Order, order. It was a matter of judicial proceedings.

Shrimati Sucheta Kripalani: Did the Government advance any money to the grain syndicate? If so, what was the amount?

Shri Datar: I am not aware, but all the monies that were taken in excess have been refunded.

Shri B. S. Murthy: Have the Government given any undertaking to pay the debt incurred by the syndicate?

Shri Datar: No such undertaking has been given.

AGE OF RETIREMENT

*644. **Kumari Annie Mascarene:** (a) Will the Minister of States be pleased to state the age of retirement for Central Officers in Part B States and in Part A States?

(b) What is the reason for the difference?

The Minister of Home Affairs and States (Dr. Katju): (a) The age of compulsory retirement for Central Government Officers whether serving in Part A States or in Part B States is governed by the provisions of Fundamental Rule 56, except that the protection granted under Fundamental Rule 56 (b) (i) to ministerial servants who were in permanent Government Service on 31st March 1938 is not applicable to employees taken over from Part B States; such employees have however been allowed an option to continue on their pre-absorption terms and conditions of service.

(b) The protection given in Fundamental Rule 56 (b) (i) is intended to apply only to a limited class of employees who were previously governed by the more liberal provision in force before the 1st April 1938.

Kumari Annie Mascarene: May I know, Sir, whether Government have received any petition asking permission from the Government to sue the Government in a Court of Law for remedy?

Mr. Speaker: Order, order. It will not be permissible. The judicial courts are open there.

Shri Nambiar: The question is, Sir, whether permission was requested.

Mr. Speaker: It is an attempt to bring pressure on Government to grant permission. That is what it amounts to. And to my mind, it is not proper to interfere in administration, unless there is something very extraordinary.

Shri Nambiar: Permission is not granted. They cannot sue.

Mr. Speaker: Never mind. They will take the consequences. We should compel the Government to grant permission for legal proceedings by a question in Parliament if they do not think it fit to do so. That is not asking for information. That is indirectly exercising pressure for getting something done.

Kumari Annie Mascarene: May I know, Sir, whether Government have received any petition asking for remedies from Government?

Mr. Speaker: Order, order.

Kumari Annie Mascarene: May I know, Sir, whether Government has any intention of changing this step-motherly policy towards Part "B" States?

Mr. Speaker: Order, order.

Shri M. L. Dwivedi: May I know if there are any States where the rules regarding the age of retirement have been revised, and if so, what will happen to the employees who were appointed before the revised rules came into existence?

Dr. Katju: I do not know of any revision. This is the first time I am hearing it.

Shri V. P. Nayar: May I know the number of cases in which exception has been made from the fundamental rule 56, and in which the services of the Central Government officers have been extended after the year of compulsory retirement?

Dr. Katju: I have not got the figures at my disposal here.

KABOW VALLEY

*645. **Shri L. J. Singh:** Will the Minister of States be pleased to state:

(a) what steps the Government of India have taken for the reversion to India of the Kabow valley;